

*Friday,
15th September, 1899*

ABSTRACT OF THE PROCEEDINGS
OF THE
Council of the Governor General of India,
LAW AND REGULATIONS

Vol. XXXVIII

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OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1899

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Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at the Viceregal Lodge, Simla, on Friday, the 15th September, 1899.

P R E S E N T :

His Excellency Baron Curzon of Kedleston, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.

His Honour Sir W. Mackworth Young, K.C.S.I., Lieutenant-Governor of the Punjab.

His Excellency General Sir W. S. A. Lockhart, G.C.B., K.C.S.I., Commander-in-Chief in India.

The Hon'ble Major-General Sir E. H. H. Collen, K.C.I.E., C.B.

The Hon'ble Mr. C. M. Rivaz, C.S.I.

The Hon'ble Mr. C. E. Dawkins.

The Hon'ble Mr. T. Raleigh.

The Hon'ble Lieutenant-Colonel R. Gardiner, R.E.

The Hon'ble Rai Bahadur Pandit Suraj Kaul, C.I.E.

The Hon'ble Mr. Gangadhar Rao Madhav Chitnavis, C.I.E.

The Hon'ble Rai Bahadur Protul Chandar Chatterjee.

CHURCH OF SCOTLAND KIRK SESSIONS BILL.

The Hon'ble MR. RALEIGH said :—" My Lord, the Bill to incorporate the Kirk Sessions of the Church of Scotland in this country has been unanimously accepted by the Local Governments, but the Government of Bombay has suggested a point in regard to the evidence of the Act of the General Assembly in Scotland by which the Kirk Session is constituted, which appears to us to be worthy of consideration. The letter of the Bombay Government only reached me last night, and, with Your Excellency's permission, I ask leave to postpone the motion that stands in my name."

His Excellency THE PRESIDENT said :—" I do not think that any objection will be entertained in any quarter to the proposal of the Hon'ble Mr. Raleigh."

Leave was granted.

[*Mr. Dawkins.*] [15TH SEPTEMBER, 1899.]

INDIAN COINAGE AND PAPER CURRENCY BILL.

The Hon'ble MR. DAWKINS moved that the Bill further to amend the Indian Coinage Act, 1870, and the Indian Paper Currency Act, 1882, be taken into consideration.

The motion was put and agreed to.

The Hon'ble MR. DAWKINS moved that the Bill be passed.

The motion was put and agreed to.

The Council adjourned to Wednesday, the 27th September, 1899.

J. M. MACPHERSON,

Secretary to the Government of India,

Legislative Department.

SIMLA;
The 15th September, 1899. }